



2026:AHC:18487

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 988 of 2026

Ram Dulare

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashok Malaviya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashok Malaviya, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Peon in the year 1984 and retired on 31.12.2025, but he has not been paid post retiral benefits. According to the writ petitioner, the Settlement Officer of Consolidation has already recommended the case to the Commissioner Consolidation, U.P. Lucknow on 16.12.2025, but no final orders have been passed.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 28, 2026

N.S.Rathour

(Vikas Budhwar,J.)